



**The Jammu and Kashmir Shri Mata Vaishno Devi University (Amendment)  
Act, 2002**

Act 36 of 2002

**Keyword(s):**

University, University Area, University Campus, University College,  
University Professor

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**THE JAMMU AND KASHMIR SHRI MATA VAISHNO  
DEVI UNIVERSITY (AMENDMENT) ACT, 2002.**

**Act No. XXXVI of 2002.**

[Received the assent of the Governor on 31st July, 2002 and published in the Government Gazette dated 2nd August, 2002].

An Act to amend by the Jammu and Kashmir Shri Mata Vaishno Devi University Act, 1999.

Be it enacted by the Jammu and Kashmir State Legislature in the Fifty-third Year of the Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Shri Mata Vaishno Devi University (Amendment) Act, 2002.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Amendment of section 8, Act XII of 1999.*—In sub-section (2) of section 8 of the Jammu and Kashmir Shri Mata Vaishno Devi University Act, 1999 (hereinafter referred to as, 'the principal Act'), for the words "conferring degrees" the words "conferring degrees and at the meetings of the University's Executive Council and Academic Advisory Committee which he may himself wish to convene and attend but without having a vote", shall be substituted.

3. *Amendment of section 10, Act XII of 1999.*—In sub-section (2) of section 10 of the principal Act, for the brackets and words "(save when these authorities have acted in accordance with the powers conferred upon them under this Act, the Statutes or the Ordinances)" the words "which it may, at its discretion, consider to have special importance or significant implications warranting a review," shall be substituted.

4. *Amendment of section 27, Act XII of 1999.*—After the proviso to section 27 of the principal Act, the following proviso shall be added, namely :—

“Provided further that the Chancellor shall; preside at the meeting of the First Executive Council and the First Academic Council and in his absence, the Vice-Chancellor shall preside.”.

5. *Amendment to the Schedule.*—In clause (4) of Statute 3 of the Schedule to the principal Act, for the words “any authority” the words “any authority except the Shri Mata Vaishno Devi Shrine Board” shall be substituted.

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